
NHRC TAKES COGNISANCE OF GIRL'S DEATH IN PALWAL

The National Human Rights Commission (NHRC), India took suo motu cognisance of a media report that a four-year-old girl died after falling into an uncovered manhole while playing near her house in Palwal, Haryana on September 14, 2026. The commission observed that the contents of the report, if true, raise issues of violation of human rights, and has issued notices to the Deputy Commissioner and the Superintendent of Police, Palwal.

Source: <https://lagatar.in/dhanbad-news-benidih-encounter-file-to-be-reopened-after-four-years-nhrc-team-to-conduct-investigation>

Dhanbad News : चार साल बाद खुलेगी बेनीडीह मुठभेड़ की फाइल, NHRC टीम करेगी जांच

Lagatar News

By Lagatar News

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Dhanbad News : जांच के दौरान मृतकों के परिजनों के साथ-साथ घायलों के परिवार, प्रत्यक्षदर्शी, घटना से जुड़े वाहन चालक और शिकायतकर्ता से भी पूछताछ की जाएगी. आयोग की टीम यह जानने का प्रयास करेगी कि घटना से पहले क्या परिस्थितियां थीं, मुठभेड़ के दौरान वास्तव में क्या हुआ और उसके बाद पुलिस

Dhanbad News : बीसीसीएल की बेनीडीह परियोजना में सितंबर 2022 में हुई सीआईएसएफ मुठभेड़ का मामला एक बार फिर चर्चा में है. चार युवकों की मौत से जुड़े इस मामले की जांच के लिए राष्ट्रीय मानवाधिकार आयोग (NHRC) की टीम धनबाद पहुंच रही है. आयोग की टीम घटना के करीब चार साल बाद पूरे मामले की परिस्थितियों और उसके बाद हुई कार्रवाई की पड़ताल करेगी.

जानकारी के अनुसार, 19 सितंबर 2022 की रात बेनीडीह में सीआईएसएफ के साथ हुई मुठभेड़ में चार युवकों की मौत हुई थी. इस मामले में बाघमारा थाना में 20 नवंबर 2022 को प्राथमिकी दर्ज की गई थी. अब राष्ट्रीय मानवाधिकार आयोग की टीम मामले से जुड़े लोगों के बयान दर्ज कर घटना की कड़ियों को जोड़ने का प्रयास करेगी.

जांच के दौरान मृतकों के परिजनों के साथ-साथ घायलों के परिवार, प्रत्यक्षदर्शी, घटना से जुड़े वाहन चालक और शिकायतकर्ता से भी पूछताछ की जाएगी. आयोग की टीम यह जानने का प्रयास करेगी कि घटना से पहले क्या परिस्थितियां थीं, मुठभेड़ के दौरान वास्तव में क्या हुआ और उसके बाद पुलिस एवं प्रशासन की ओर से क्या कार्रवाई की गई.

मामले में मारे गए युवकों में जलालुद्दीन खान उर्फ शहजाद खान, मोहम्मद शमीम अंसारी, मोहम्मद अताउल्ला अंसारी उर्फ अतुल अंसारी और प्रतीम नोनिया शामिल थे. जांच टीम इनके परिजनों से भी घटना से संबंधित जानकारी लेगी.

इसके अलावा घटना के प्रत्यक्षदर्शियों और घायलों के परिजनों के बयान भी जांच का हिस्सा होंगे. जिस वाहन से संबंधित घटनाक्रम की जानकारी जुटाई जा रही है, उसके चालक शंकर रवानी से भी पूछताछ की जाएगी. मामले के शिकायतकर्ता अनूप कुमार का बयान भी दर्ज किया जाएगा.

तत्कालीन अफसरों से भी होंगे सवाल

NHRC की जांच में उस समय धनबाद में तैनात रहे प्रशासनिक और पुलिस अधिकारियों को भी शामिल किया गया है. तत्कालीन जिलाधिकारी, वरीय पुलिस अधीक्षक, अनुमंडल पदाधिकारी, ग्रामीण एसपी, बाघमारा थाना प्रभारी, कतरास थाना प्रभारी, हर्षनपुर थाना प्रभारी और मामले के तत्कालीन अनुसंधानकर्ता से घटना और जांच के दौरान उठाए गए कदमों की जानकारी ली जाएगी.

मुठभेड़ में शामिल सीआईएसएफ कर्मियों से भी पूछताछ की जाएगी. इसके लिए सीआईएसएफ कांस्टेबल अरुण कुमार यादव, उप निरीक्षक दिनेश शर्मा और पिंटू कुमार के नाम जांच सूची में शामिल किए गए हैं.

जांच के दौरान आयोग यह भी देखेगा कि घटना के बाद संबंधित एजेंसियों ने तय प्रक्रिया का पालन किया था या नहीं. यदि जांच में किसी स्तर पर लापरवाही

या नियमों की अनदेखी के तथ्य सामने आते हैं, तो संबंधित अधिकारियों या कर्मियों की भूमिका पर भी सवाल उठ सकते हैं. हालांकि, किसी की जिम्मेदारी या दोष का निर्धारण जांच में सामने आने वाले साक्ष्यों और निष्कर्षों के आधार पर ही होगा.

Source: <https://kmsnews.org/kms/2026/09/22/former-indian-vice-president-flags-rise-of-hindutwa-politics-polarization.html>

Former Indian vice president flags rise of Hindutwa politics, polarization
September 22, 2026Last Updated: September 22, 2026

New Delhi: Former Indian Vice President Hamid Ansari has warned of growing Hindu right-wing communalism, known as Hindutva, and a shift from civic to cultural nationalism in India, triggering a political debate over the country's secular character and treatment of religious minorities.

Speaking at the A.G. Noorani Memorial Lecture in New Delhi, Ansari cited a warning attributed to former Prime Minister Jawaharlal Nehru that the danger to India was not communism but "Hindu right-wing communalism." Ansari said emerging trends risk presenting an electoral majority as a religious majority and distinguishing citizens on the basis of faith.

His remarks come amid documented international concerns over religious freedom and minority rights in India. The US Commission on International Religious Freedom (USCIRF), in its 2026 Annual Report, said religious-freedom conditions deteriorated in 2025 and again recommended India for designation as a Country of Particular Concern. It cited attacks on Muslims and Christians, discriminatory legislation and violence against religious minorities.

Human Rights Watch (HRW) similarly reported increased vilification of Muslims during 2025 and said at least 64 anti-Muslim hate-speech incidents were recorded in the first 10 days after the April 2025 Pahalgam attack. It also cited National Human Rights Commission figures showing 113 deaths in police custody, 1,535 deaths in judicial custody and 132 alleged extrajudicial killings during the first eight months of 2025.

The situation occupied Jammu and Kashmir has also drawn concern from UN experts. In a 2025 communication, UN special procedures said they were "gravely alarmed" by reported mass arrests and detention of around 3,000 people following the Pahalgam attack, including journalists and human rights defenders, and stressed that counter-terrorism measures must comply with international human rights law.

Concerns over India's conduct beyond its borders have also been raised by Canada's Canadian Security Intelligence Service (CSIS). Its 2025 public report said India had historically used covert relationships, surveillance and other coercive tactics in Canada as part of transnational repression aimed at suppressing criticism. CSIS also said peaceful advocacy for Khalistan remains lawful in Canada while identifying a small group involved in violence as a security threat.

Ansari's intervention has therefore added to an ongoing debate within India over majoritarian politics, minority protections, secularism and the influence of Hindu nationalist organisations.

Source: <https://maktoobmedia.com/post?id=116509&slug=dalit-man-found-dead-in-up-police-station-family-alleges-custodial-assault-two-cops-suspended>

Dalit man found dead in UP police station; family alleges custodial assault, two cops suspended

Published: 18 hours ago Maktoob

A 22-year-old Dalit man was found dead inside a police station in Uttar Pradesh's Pratapgarh, with his family alleging custodial assault as police claim suicide and suspend two officers over negligence.

A 22-year-old Dalit man was found dead inside the Patti police station in Uttar Pradesh's Pratapgarh district on Monday, with his family alleging that he died after being beaten in police custody, contrary to the police's claim that he died by suicide.

Arjun Gautam alias Shailesh had been brought to the police station on Sunday for questioning in a case involving the alleged abduction of a 17-year-old girl and was found hanging in the toilet of the investigation room the following morning.

The girl's brother had earlier filed an FIR against Arjun, a resident of Molnapur, on July 11 under Sections 137(2) and 87 of the BNS, accusing him of abducting his 17-year-old sister.

However, police later recovered the girl from Hyderabad, where she told the court that she had left home after being scolded by her family. Following her statement, no criminal case was established against Arjun at the time.

The girl's father, however, lodged another FIR against Arjun on August 17 under Section 137(2) of the BNS, alleging that he had abducted his daughter on August 16. Acting on the complaint, Patti police traced Arjun and the girl to Ghaziabad and brought them to the Patti police station on Sunday.

While the girl was sent to a one-stop centre, Arjun was kept in the investigation room.

His family alleged that he was beaten by the police and claimed that they were not allowed to meet him.

They have also questioned why he was taken to a medical college around 25 kilometres away after he was found unconscious, instead of a community health centre located about 700 metres from the police station.

The family has further alleged that his postmortem was conducted without their knowledge. They have called for the CCTV footage from the police station and the incident site to be secured and for the circumstances leading to his death to be independently investigated.

Police, however, have maintained that Arjun died by suicide. Additional Superintendent of Police Alok Kumar said Arjun went to the toilet on the pretext of relieving himself and hanged himself using a blanket.

He said the body had been sent to the district hospital for postmortem, while an investigation into the incident was underway.

Police said that, based on a written complaint received at Patti Police Station, Case No. 403/2026 has been registered against named and unidentified accused under Sections 103(1) and 351(3) of the BNS and Sections 3(1)(d), 3(1)(e) and 3(2)(va) of the SC/ST Act.

Pratapgarh Superintendent of Police Deepak Bhuker suspended Patti station house officer Anand Pal Singh and sub-inspector Omkar Singh “for gross negligence in the discharge of their duties and arbitrariness,” and initiated departmental proceedings against them.

For an “impartial and transparent investigation”, police said CCTV footage and other important evidence had been secured.

The District Magistrate of Pratapgarh has also recommended a magisterial inquiry, while further legal and departmental action will be taken based on the facts and evidence gathered during the investigation.

Pratapgarh SP asserted that “indiscipline, negligence in the discharge of duties, or any act that tarnishes the dignity and image of the police department will not be tolerated at any level,” adding, “Fair and stringent departmental action will be taken against personnel found guilty in such cases.”

Bhim Army chief and Nagina MP Chandrashekhar Azad demanded a “high-level and impartial investigation” into the death, questioning how the youth could have obtained a blanket while in custody and how he could have hanged himself with it.

“Chief Minister Yogi Adityanath ji, several serious questions are arising in this case,” Azad said, questioning how Arjun “in custody got hold of a blanket” and “how could one possibly hang oneself with a blanket”, and called for the questions to be answered through an impartial investigation.

He also demanded that all CCTV footage from the police station and the incident site be immediately secured and that the circumstances surrounding Arjun’s death in custody be investigated. Azad said the family’s allegations of assault should also be “seriously investigated”.

“A family has lost its earning son,” he said, expressing condolences to the family and demanding justice and strict action against anyone found guilty.

“The truth behind this death in police custody must come out,” Azad said, adding that the government and police administration were responsible for ensuring that the family did not have to “wander in search of justice.”

Notably, according to data shared by the Union Ministry of Home Affairs in Parliament in March, 170 custodial death cases were reported across India between January 1 and March 15, 2026, based on information compiled by the National Human Rights Commission. The figure was higher than the 140 cases recorded in 2024–25, while 157 cases were reported in 2023–24, 163 in 2022–23 and 176 in 2021–22.

A February 2026 UN report on policing in India said marginalised communities, including Muslims, Dalits and Adivasis, had been disproportionately affected by excessive and often lethal use of force by police, particularly in Uttar Pradesh and Assam.

The UN experts said the allegations pointed to law enforcement violence that was “not sporadic, but systemic” and warned of persistent reports of custodial torture, including beatings, electric shocks, sexual violence, psychological humiliation and denial of medical care.

Source: <https://nenow.in/north-east-news/manipur/manipur-killings-kuki-zo-womens-forum-seeks-nhrc-intervention-nia-probe.html>

Manipur killings: Kuki-Zo women's forum seeks NHRC intervention, NIA probe

by NE NOW NEWS

September 22, 2026 11: 13 pm

Guwahati: The Kuki Zo Women's Forum Delhi and NCR (KZWFD) has sought the immediate intervention of National Human Rights Commission (NHRC) chairperson Justice V. Ramasubramanian over what it described as the killing of Kuki-Zo women and unarmed civilians in Manipur by ceasefire-bound Naga factional groups.

In a memorandum to the NHRC chairperson, KZWFD convenor Chong Haokip, co-convenor Lamneilhing Haokip and media in-charge Kim Haokip sought an impartial Central investigation into the killings and comprehensive measures for protection of human rights.

We, the Kuki-Zo Women's Forum, Delhi & NCR (KZWFD), submit this complaint with the gravest urgency to draw the Commission's immediate intervention under Section 12 of the Protection of Human Rights Act, 1993, regarding the complete collapse of state governance and gross human rights violations in Manipur," they said.

The forum alleged that the ethnic conflict that began on 3 May 2023 had entered "a lethal new phase", with Kuki-Zo villages in border regions and Naga-majority districts being targeted by Manipuri Naga factional armed groups, including NSCN-IM and its proxy ZUF-K.

Unarmed civilians, mothers, nurses, and pregnant women are being hunted in their homes, fields, and village paths," the memorandum said.

According to community records cited by the forum, 27 Kuki-Zo civilians have been killed so far, including eight women. The forum said two of the women were pregnant and that the killings resulted in the deaths of two unborn infants. It also said young children had been wounded and orphaned.

The eight women identified by the forum are Tinmary Haokip (7 months pregnant), Tingneichin Lhouvum, Hoineineng Lhoujem, Lhingzangai Singsit, Julie Singson (2 months pregnant), Phalneichong Sitlhou (76), and Kimjalhing Singson (28, nurse). The forum alleged that they were executed in their homes and agricultural fields by Naga Factional Armed Groups (NSCN-IM & ZUF-K) between June and September 2026.

The forum also said the attacks resulted in the deaths of two unborn infants carried by Haokip and Singson. It said young Henminsang was wounded in a gunshot incident and that multiple surviving children had been orphaned.

It sought urgent state protection for the affected children under the Juvenile Justice Act, 2015.

Healthcare access

The memorandum also raised concerns over access to emergency healthcare in Kuki-Zo settlements in

Tamenglong, Noney, Kangpokpi, Churachandpur and adjoining areas.

The forum said ongoing blockades and geographic isolation had deprived vulnerable settlements of basic healthcare. It alleged that several villages lacked functional medical centres, trauma units and life-saving equipment.

It further alleged that casualties, including pregnant women, injured children such as Henminsang Singsit and gunshot victims, were being prevented from accessing major state medical facilities in Imphal, including RIMS and JNIMS.

According to the forum, patients were forced to undertake multi-hour journeys to hospitals in neighbouring states such as Assam and some succumbed to treatable injuries during transit. GeographicReference

The forum described the failure to ensure safe transit corridors for emergency medical transport and deploy mobile medical services as a violation of the constitutional Right to Life and Health under Article 21.

It cited Supreme Court rulings, including Pt. Parmanand Katara v. Union of India (1989) and Paschim Banga Khet Mazdoor Samity v. State of West Bengal (1996), in support of its contention that the State has an obligation to provide immediate and non-discriminatory emergency medical treatment.

Forum seeks central probe, security measures

The KZWFD urged the NHRC to take suo motu cognisance of its complaint and direct the registration of separate cases for each of the eight female homicides and the 27 civilian deaths cited in the memorandum.

It also sought an immediate, time-bound investigation by the National Investigation Agency (NIA) or a court-monitored Special Investigation Team (SIT) into the killings.

The forum asked the NHRC to direct the Ministry of Home Affairs (MHA), Government of Manipur and DGP Manipur to submit Action Taken Reports (ATRs) within seven days on FIRs, arrests and security measures deployed.

It further sought the establishment of static security posts by Central Armed Police Forces (CAPF) in vulnerable border Kuki-Zo villages. It also urged state and Central forces to halt what it described as selective disarming drives and defensive bunker demolitions in vulnerable Kuki-Zo villages while factional armed groups remained armed.

The forum also sought mobile medical units, emergency trauma stations and safe transit corridors for isolated Kuki-Zo villages.

For orphaned Kuki-Zo children and surviving dependants, it sought immediate Central compensation, medical rehabilitation and long-term protection under the Juvenile Justice Act, 2015.

Appeal for Union executive action

The forum also requested the NHRC to forward representations to the Union Ministry of Home Affairs in view of what it described as the continuing breakdown of state protection.

It sought a review of the active status and alleged ground-rule violations of Manipur Naga insurgent groups operating in areas it said were not permitted under the ceasefire protocols.

The forum also sought consideration of constitutional and administrative measures, including President's Rule under Article 356 and a Union Territory with Legislature under Article 239A, which it described as necessary steps to restore peace, physical security and equal administrative protection for the Kuki-Zo community.

The memorandum said the alleged killings and armed incursions into Kuki-Zo civilian habitats required urgent statutory accountability and also referred to Article 21 of the Constitution, UN Security Council Resolution 1325 (Women, Peace, and Security) and the protection guarantees reaffirmed under the 18th BRICS Summit Declaration (New Delhi, 12 September 2026).

Source: https://timesofindia.indiatimes.com/city/jaipur/bundi-pilgrim-goes-missing-in-odisha/amp_articleshow/134416833.cms

Bundi pilgrim goes missing in Odisha

City | Rajiv Saxena | TNN | Sep 22, 2026, 22:17 IST

Kota: A pilgrimage to Puri in Odisha has turned into an agonising ordeal for a Bundi family after a 46-year-old man, identified as Rajkumar Dadhich, disappeared there nine days ago. Though an FIR was lodged by his family on Sept 17, he is untraceable. On Monday, former director of Rajasthan Seed Corporation and a Congress member, Charmesh Sharma, came forward to assist the grieving family and filed a petition addressed to President Droupadi Murmu. A formal complaint to National Human Rights Commission (NHRC) has also been sent.

According to Kusum Lata and Ganesh, Dadhich's wife and brother, respectively, he boarded a train from Kota to Puri with fellow pilgrims on Sept 12. Dadhich, a resident of Nainwa, stepped off the train when it halted at Sakhi Gopal station on Sept 14, but failed to board it when it departed. All his belongings, including money, were left behind on the train. Dadhich's mobile phone that was with him went dead shortly after.

The police tracked the mobile's signal and his last known location was recorded on Sept 14 near a hospital adjacent to the railway station. This has increased the family's tension as Dadhich suffers from diabetes and requires regular medical care.

SHO of Nainwa police station, Sahadev Meena, said efforts are on to trace his location.

Charmesh Sharma's appeals urge both the Odisha state govt and Puri administration to conduct an immediate, targeted search in and around the Sakhi Gopal region to ensure Dadhich's safe return to his family.

Source: <https://theprint.in/india/sc-lawyer-was-denied-entry-into-hansi-sp-office-in-haryana-for-carrying-phone-now-nhrc-has-stepped-in/3049739/>

SC lawyer was denied entry into Hansi SP office in Haryana for carrying phone. Now, NHRC has stepped in

After Police Complaint Authority dismissed lawyer's complaint, the National Human Rights Commission has now asked Haryana DGP to file an action taken report in 4 weeks.

Sushil Manav

22 September, 2026 04:29 pm IST

Gurugram: Supreme Court advocate Naveen Bamel had one thing in mind when he walked into the office of the Hansi Superintendent of Police (SP) in Haryana on 29 December last year: he wanted to flag the rising drug abuse in the town and the crimes associated with it. But he did not get past the entrance.

After Bamel, accompanied by his lawyer friend Shubham Ghanghas from the Hisar court, submitted his visiting card, they were called inside by then SP Amit Yashvardhan. But the security personnel at the door had a condition: they had to leave their mobile phones outside.

"I objected and told him that I may have to show something from my mobile to the officer. But he didn't relent. When I asked him to confirm with the officer, he went in and came out and told me that I was not allowed to go in and meet the officer," Bamel told ThePrint on Tuesday.

Nearly nine months later, the matter reached the National Human Rights Commission (NHRC), which on Monday directed the Haryana Director General of Police to examine it and submit an action taken report within four weeks.

According to Bamel, when he discussed the incident with media friends in Hansi, they told him they too had been asked to surrender their phones while visiting the SP's office. However, he said, the rule was not applied when the SP "wished his video byte to be amplified on media and social media", and media persons were allowed to carry their phones inside.

"I found that there was no hard and fast policy or rules regarding carrying one's phones inside the SP office. They were using this as a diktat, allowing it only when it suited them," he added.

The complaint trail

The day after he was denied entry, Bamel filed a written complaint at the Hansi SP office, asking how an officer could refuse to meet a visitor during public working hours and under what law the staff was authorised to demand that visitors deposit their phones before entering. The complaint was registered and a CCTNS number was provided, with an assurance printed on the receipt that action would follow within 15 days.

CCTNS, or the Crime and Criminal Tracking Network System, is a nationwide online platform used by the Haryana Police to digitise police operations, including registration of FIRs, investigations and chargesheets.

"I was issued a number for my complaint but no result came out," Bamel said.

With the SP's office silent for over a month, Bamel escalated the matter on 2 February with a complaint addressed to R.C. Mishra, IPS (retd), Chairperson of the Haryana State Police Complaint Authority. He invoked the Supreme Court's 2006 judgment in *Prakash Singh vs Union of India*, (2006) 8 SCC 1, under which the court directed states to establish independent Police Complaints Authorities to examine serious misconduct by officers of the rank of SP and above.

Bamel's complaint questioned the legality of the rule at the SP's office. He argued that demanding that a visitor surrender a personal phone as a precondition for meeting a public officer had no basis in the Haryana Police Act or any notified circular or standing order, and was therefore "self-created, extra-legal and unconstitutional".

He further argued that denying him entry orally, without a written order or stated reason, violated natural justice. He said the incident was particularly consequential because he was a practising Supreme Court advocate and it set a "dangerous precedent" that could deter ordinary citizens from approaching the police.

On 12 March, the Authority, in a letter signed by its deputy superintendent, told Bamel that it had examined his complaint and found that it did not fall under Section 65 of the Haryana Police Act, 2007, as amended in 2014, under which the Authority is empowered to act.

NHRC steps in

Having drawn a blank at both the local police level and the state oversight body, Bamel approached the National Human Rights Commission in Delhi. The Commission took up his complaint on 3 September.

In its 21 September order, the NHRC recorded Bamel's version of events, including that after he declined to part with his phone, the staff consulted the SP and returned to inform him that he would not be allowed to meet the officer. His visiting card was then handed back to him.

The Commission also noted the subsequent chain of events—the registered complaint that received no inquiry report or reasoned response, followed by its rejection by the state Police Complaint Authority. Bamel had sought an independent and impartial inquiry, accountability for what he described as an abuse of official position, and effective redressal.

The Commission directed that a copy of the complaint be sent to the Director General of Police, Haryana, online, "to ensure the needful action", and that an action taken report be submitted within four weeks of receipt of its letter. The order specifically said the report must be "duly translated in English".

Meanwhile, Yashvardhan, when asked about the incident, said he could not recall the specifics. "I am not sure how and why the officials in the office at Hansi stopped the lawyer's entry on that day. If I am asked by my superiors or by the Commission to file a reply, I will do so by checking the records," he told ThePrint on Tuesday.

A 2018-batch IPS officer, Yashvardhan has since moved on and is currently posted as SP Security in the Crime Investigation Department at the Police Headquarters in Panchkula.

(Edited by Chingkheinganbi Mayengbam)

Source: <https://theprint.in/india/rajasthan-man-goes-missing-in-odisha-cong-leaders-writes-to-nhrc/3050141/?amp>

Rajasthan man goes missing in Odisha; Cong leaders writes to NHRC

Kota, Sep 22 (PTI) A pilgrimage has turned into an agonising ordeal for a family in Rajasthan's Bundi district after a 46-year-old man disappeared without a trace in Odisha on September 14. Assisting the grieving family, a Congress leader filed an appeal to President Droupadi Murmu and submitted a complaint to the National Human Rights [...]

PTI 22 September, 2026 06:52 pm IST

Kota, Sep 22 (PTI) A pilgrimage has turned into an agonising ordeal for a family in Rajasthan's Bundi district after a 46-year-old man disappeared without a trace in Odisha on September 14.

Assisting the grieving family, a Congress leader filed an appeal to President Droupadi Murmu and submitted a complaint to the National Human Rights Commission (NHRC).

Rajkumar Dadhich, a resident of Nainwa in Bundi district, went missing on September 14 near Sakhi Gopal railway station, just short of his destination, Jagannath Puri. Nine days after his sudden disappearance, the family remains gripped by distress as the missing man is diabetic and requires regular medical care.

The incident unfolded during what was intended to be a routine pilgrimage. Dadhich, alongside a group of fellow pilgrims, departed from Kota to Puri on September 12.

According to his wife, Kusum Lata Dadhich, and brother, Ganesh Dadhich, he alighted from the train briefly when it halted at Sakhi Gopal station but failed to reboard before it departed. His personal belongings, including his bag, money, and phone charger, were left on the train.

He had his mobile phone with him at the time, which went dead shortly after he went missing and has remained powered off ever since.

After Dadich did not arrive and his phone was found unreachable, his family members lodged a report at Nainwan police station in Bundi on September 17. Acting on the complaint, the police tracked Dadich's mobile phone, and recorded his last known location on September 14 near a hospital adjacent to the railway station.

Nainwan SHO Sahadev Meena on Tuesday confirmed Dadich's disappearance in Odisha's Puri, nine days ago, saying that efforts are underway to trace his location.

On Monday, Congress leader Charmesh Sharma, who is a former director of the Rajasthan Seed Corporation, stepped forward to assist the grieving family.

Sharma filed an appeal to President Droupadi Murmu and submitted a formal complaint to the National Human Rights Commission (NHRC).

The appeals urge both the Odisha state government and the Puri administration to conduct an immediate, targeted search in and around the Sakhi Gopal region to ensure Dadich's swift and safe return to his family. PTI
COR SHS

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

Source: https://timesofindia.indiatimes.com/city/guwahati/nhrc-rapporteur-flags-substance-abuse-concerns-during-mizoram-visit/amp_articleshow/134412855.cms

NHRC rapporteur flags substance abuse concerns during Mizoram visit
City HC Vanlalruata | Sep 22, 2026, 18:17 IST

Aizawl: National Human Rights Commission (NHRC) special rapporteur Sayeed Ahmed Baba on Tuesday expressed concern over the difficulties faced by people affected by substance abuse during his visit to Saitual district.

Baba stressed the need for counselling and proper treatment facilities, including de-addiction centres, for young people struggling with substance abuse.

He made the remarks during a meeting with heads of govt departments at the deputy commissioner's conference room in Saitual town. The meeting was chaired by DC Srinivas Sadi.

Baba said NHRC was established to protect and promote the human rights of every individual and underscored the need to create greater public awareness about people's rights.

He added that the commission's visits to different parts of the country were aimed at understanding local conditions and learning about good initiatives and practices. He also appreciated the positive measures observed during his visit.

Sadi made a presentation on various aspects of Saitual district and assured Baba that the suggestions made during the meeting would be followed up and implemented to the extent possible. Officials from various line departments and representatives of the Young Mizo Association's sub-headquarters attended the meeting.

Source: <https://theprint.in/india/nhrc-special-rapporteur-stresses-rights-awareness-de-addiction-facilities-during-saitual-visit/3050201/>

NHRC special rapporteur stresses rights awareness, de-addiction facilities during Saitual visit
PTI 22 September, 2026 07:49 pm IST

Aizawl, Sep 22 (PTI) National Human Rights Commission (NHRC) special rapporteur Sayeed Ahmed Baba on Tuesday stressed the need for greater public awareness of human rights and adequate counselling and de-addiction facilities for people, particularly youngsters, affected by substance abuse.

Addressing a meeting with heads of government departments in Saitual district, Baba said that the NHRC was established to ensure the protection and promotion of the human rights of every individual, according to official sources.

He also underlined the responsibility of government officials, whose work directly affects the lives and well-being of people, to ensure that their rights are respected and protected.

Baba said visits by NHRC representatives to different places were aimed at understanding local conditions and learning about good initiatives and practices being implemented in various areas.

He also appreciated the positive initiatives observed during his visit to Saitual.

The meeting, chaired by Saitual District Commissioner Srinivas Sadi, was attended by officials of various departments.

Sadi made a PowerPoint presentation on various aspects of the district and assured that the suggestions made by the NHRC Special Rapporteur would be followed up and acted upon to the extent possible.

During his two-day visit, Baba visited the PM Shri School, Primary School-II, Anganwadi Centre-I, Eklavya Model Residential School at Ngopa and a ginger processing unit at Hliappui on Monday.

On Tuesday, he visited the One Stop Centre, police station and district hospital in Saitual before proceeding to Champhai, the sources said. PTI CORR RG

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

Source: <https://www.etvbharat.com/en/state/kuki-zo-womens-forum-moves-nhrc-over-killings-in-manipur-seeks-central-probe-enn26092208427>

ETV Bharat / state

Kuki-Zo Women's Forum Moves NHRC Over Killings In Manipur, Seeks Central Probe

Forum alleged 27 Kuki-Zo civilian deaths, including eight women, and sought intervention on security, healthcare and governance.

By ETV Bharat English Team

Published : September 22, 2026 at 9:46 PM IST

Updated : September 22, 2026 at 9:51 PM IST

New Delhi: The Kuki-Zo Women's Forum, Delhi-NCR, on Tuesday approached the National Human Rights Commission (NHRC) seeking its intervention regarding continuous killings and human rights violations against Kuki-Zo women and unarmed civilians in Manipur.

In a memorandum submitted to the NHRC, the forum alleged that the ethnic conflict that began on May 3, 2023, had entered a fresh phase of violence in which Kuki-Zo villages in border areas and Naga-majority districts were being targeted by armed groups.

It asked the NHRC to forward representations to the Union Ministry of Home Affairs seeking consideration of President's Rule under Article 356 and a Union Territory with a legislature under Article 239A as possible constitutional and administrative measures to restore peace.

The forum claimed that 27 Kuki-Zo civilians, including eight women, have been killed in incidents between June and September this year. It alleged that two of the women were pregnant, resulting in the loss of two unborn children. The forum also alleged that children had been injured and several had been left orphaned. The memorandum attributed the killings to Naga factional armed groups, naming the NSCN-IM and Zeliangrong United Front (ZUF-K), and sought an impartial central investigation into the alleged attacks.

The forum asked the NHRC to take suo motu cognisance of the matter and direct registration of separate cases relating to the cited deaths. It further sought a time-bound investigation by the National Investigation Agency (NIA) or a court-monitored Special Investigation Team (SIT).

Seeking accountability from the authorities, the forum asked the NHRC to direct the Ministry of Home Affairs, the Manipur government and the state Director General of Police to submit action-taken reports within seven days on FIRs, arrests and security measures taken regarding the alleged killings.

The forum claimed that geographical isolation, blockades and inadequate medical infrastructure have deprived vulnerable Kuki-Zo settlements in areas including Tamenglong, Noney, Kangpokpi and Churachandpur of timely emergency medical care.

Appealing for the establishment of mobile medical units, trauma-care facilities and secure emergency transit corridors for isolated settlements, the forum said, "Injured civilians, pregnant women and other patients have faced difficulties reaching major medical facilities in Imphal and have had to travel to hospitals in neighbouring states, including Assam."

The forum urged the NHRC to direct authorities to provide compensation, medical rehabilitation and long-term protection to children who, it alleged, have been orphaned or otherwise affected by the violence. The forum also sought a review of the status and alleged ground-rule violations of Naga insurgent groups covered by ceasefire or cessation-of-operations arrangements.

Source: <https://newsonair.gov.in/nhrc-chairperson-calls-for-greater-coordination-among-national-commissions/>

NHRC Chairperson calls for greater coordination among national commissions to protect human rights
News On AIR | September 23, 2026 6:51 AM

National Human Rights Commission Chairperson, Justice V. Ramasubramanian has emphasised the need for greater collaboration among National Commissions to promote and protect human rights. He made the remarks while addressing a Statutory Full Commission meeting with representatives of the seven deemed members of the NHRC in New Delhi yesterday.

Justice Ramasubramanian said, by working together, the Commissions can undertake meaningful initiatives to promote and protect the rights of various sections of society. He suggested appointing a Nodal Officer to coordinate among all the National Commissions. He also said that the NHRC could explore extending support to other Commissions, particularly in areas where they lack adequate investigative resources.

Justice Ramasubramanian expressed concern over the lack of rehabilitation measures for mentally ill women engaged in begging. He stressed the need to review policies concerning the welfare of persons with disabilities and identify existing gaps. He also raised concerns over inadequate social security for persons with disabilities and the denial of insurance coverage by insurance companies.

The seven deemed members of the NHRC are the National Commissions for Women, for Backward Classes, for Protection of Child Rights, for Scheduled Castes, for Minorities, for Scheduled Tribes, and the Chief Commissioner for Persons with Disabilities.

National Human Rights Commission (NHRC) special rapporteur Sayeed Ahmed Baba addressed a meeting with heads of government departments at Saitual district in Mizoram yesterday. Mr Ahmad has stressed the need for greater public awareness of human rights and adequate counselling and de-addiction facilities for people, particularly youngsters, affected by substance abuse. He also stressed on the responsibility of government officials, whose work directly affects the lives and well-being of people, to ensure that their rights are respected and protected.

Source: <https://nhrc.nic.in/media/press-release/nhrc,-india-holds-statutory-full-commission-meeting-in-new-delhi>

NHRC, India holds Statutory Full Commission Meeting in New Delhi
Press Release

National Human Rights Commission

New Delhi: 22nd September 2026

NHRC, India holds Statutory Full Commission Meeting in New Delhi

The meeting aimed to enhance synergy and cooperation among the Commissions for the promotion and protection of human rights

Chairing the meeting, Chairperson Justice V. Ramasubramanian says, the NHRC may explore extending support to other Commissions if lacking in machinery in the investigation of cases

Shares concerns over the lack of rehabilitation of mentally ill women engaged in begging, social security for PwDs and the denial of insurance coverage to them by insurance companies

The National Human Rights Commission (NHRC), India, organised a Statutory Full Commission meeting with representatives of all seven deemed members of the Commission in New Delhi today. The meeting aimed to enhance synergy and cooperation among the Commissions for the promotion and protection of human rights.

Chairing the meeting, Justice Shri V. Ramasubramanian, Chairperson, NHRC, India, emphasised the importance of collaborative functioning among the Commissions. He said that the Chairpersons of all the National Commissions are ex-officio Members of the NHRC and, therefore, are part of it. He said that together, the Commissions can undertake meaningful work for promoting and protecting the human rights of various sections of society.

Justice Ramasubramanian suggested appointing a Nodal Officer to coordinate among all the National Commissions. He said that the NHRC may explore extending support to other Commissions if lacking in machinery in the investigation of cases. In his concluding remarks, he also shared the concern over the lack of rehabilitation measures for mentally ill women engaged in begging, which requires attention. He noted that there is a sizeable population of persons with disabilities (PwDs) worldwide and stressed the need to examine policies intended for their welfare and identify gaps. The NHRC, India Chairperson expressed concern over the lack of social security for PwDs and the denial of insurance coverage by insurance companies. He also appreciated the suggestion for interfaith dialogue and coordinated research, particularly in overlapping areas.

The meeting discussed issues including an integrated approach towards protecting the rights of vulnerable and marginalised sections, identification of key areas for collaborative efforts, sharing of best practices and minimising duplication of cases. The participants emphasised the need for joint fact-finding efforts, research, awareness campaigns and outreach programmes.

Smt. Vijaya K. Rahatkar, Chairperson, National Commission for Women (NCW), highlighted the work of the NCW towards promoting and protecting women's rights and various programmes, including public hearings organised in different districts to hear their complaints. She said that, besides handling complaints, the NCW also focuses on research, awareness and outreach training programmes for the welfare of women. She added that the NCW has been organising anti-human trafficking campaigns in collaboration with Central Armed Police Forces and holding dialogues with youth on POSH, POCSO and cybercrime-related issues in collaboration with different institutions.

Smt. Kiran Umesh Mahalle, Member, National Commission for Backward Classes (NCBC), spoke about the problems faced by the beggar community, particularly those suffering from mental health issues. She expressed concern over mentally ill women being left by their families to beg on the roads. She suggested that the National Commissions may consider formulating a policy for their rehabilitation and recommending its implementation to the Government.

Shri S. Govindraj, Commissioner for Persons with Disabilities (CCPD) said that the CCPD has been focusing on reaching those who have remained unreached. He stressed the need for research into gaps in welfare measures for persons with disabilities, who he described as among the most vulnerable populations facing discrimination.

Dr. Sanjeev Sharma, Member Secretary, National Commission for Protection of Child Rights (NCPCR), highlighted the NCPCR's work on rescue and rehabilitation of children in a campaign mode. He said that over 8,000 children have been rescued and rehabilitated. He also underscored the need for capacity building and training. He said that the circulation of child sexual abuse material on social media platforms requires immediate attention. He suggested joint investigations and joint bench sittings of Statutory Commission members, besides strengthening State Commissions.

Shri Vivek Kumar Dewangan, Secretary, National Commission for Scheduled Castes (NCSC), said that the NCSC has set up an e-grievance monitoring portal, which has resulted in quicker redressal of grievances. He emphasised better coordination among the Statutory Commission members, collaboration on capacity building and awareness in educational institutions, joint studies on socio-economic indicators and joint action plans with measurable objectives.

Shri Suchindra Misra, Secretary, National Commission for Minorities (NCM), highlighted the importance of electronic grievance redressal systems and capacity building with support from the NHRC. He also stressed coordination with States to establish State Minority Commissions, noting that only 18 States have such Commissions so far. He further underscored the significance of coordinated research and complaint redressal, besides holding interfaith dialogues.

Shri Manohar N. Sukole, Deputy Secretary, National Commission for Scheduled Tribes (NCST), highlighting the importance of registering of suo motu cases besides the need for establishing grievance redressal platforms with real time tracking provisions and early warning systems identifying the recurring issues and overlapping matters requiring a more integrated approach among Statutory Commission Members.

Justice (Dr.) Bidyut Ranjan Sarangi, Member, NHRC, India said that the endeavour should be to work together to ensure that benefits reach the grassroots level. He said that while the Statutory Commission members work in different fields, their purpose is the same. He observed that SOPs can be effective if implemented properly and emphasised the need for adequate staff and infrastructure for all the Commissions to achieve their objectives.

Dr. Anupama Nilekar Chandra, DG (Inv) NHRC, India said that the Commission will be organising a training programme for investigation officers on the last Wednesday of each month beginning 30th September 2026. It will be further expanded over the course of time.

Earlier, setting the agenda for the meeting, Shri Piyush Goyal, Secretary General, NHRC, India, gave an overview of the country's unique institutional human rights protection framework. He emphasised that interactions among these institutions are useful in forming synergy and cooperation between different Commissions to protect the rights of vulnerable and disadvantaged communities including bonded labours, older persons and manual scavengers. The interactions can also help in paving the way forward for capacity building and sharing of best

practices.

Shri Samir Kumar, Joint Secretary, NHRC, India, summarised the activities undertaken by the Commission over the last year.

The meeting concluded with a renewed commitment to collaborative efforts among the Commissions for the promotion and protection of human rights in India.

Source: <https://www.amarujala.com/uttar-pradesh/lakhimpur-kheri/in-tharu-villages-the-villagers-were-asked-about-the-reality-of-the-schemes-not-the-officers-lakhimpur-news-c-120-1-lkh1036-185730-2026-09-22>

Hindi News > Uttar Pradesh > Lakhimpur Kheri News > In Tharu villages, the villagers were asked about the reality of the schemes, not the officers

Lakhimpur Kheri News: थारू गांवों में अफसरों से नहीं, ग्रामीणों से पूछी योजनाओं की हकीकत
संवाद न्यूज एजेंसी, लखीमपुर खीरी Updated Tue, 22 Sep 2026 11:34 PM IST

लखीमपुर। थारू जनजाति क्षेत्र में सरकारी योजनाओं की हकीकत जानने के लिए मंगलवार को राष्ट्रीय मानवाधिकार आयोग, भारत सरकार के विशेष निगरानीकर्ता आर. हेमंत कुमार चंदनचौकी पहुंचे। उन्होंने शिक्षा, स्वास्थ्य और जनजातीय उत्थान की योजनाओं का लाभ मिल रहा है या नहीं, इसकी जानकारी ग्रामीणों से सीधे ली। उनके साथ स्टेट कोऑर्डिनेटर जनजाति विकास यूके सिंह भी मौजूद रहे।

उत्तर प्रदेश के जनजातीय क्षेत्र वाले जिलों के भ्रमण की शुरुआत खीरी से हुई है। मंगलवार सुबह जिले में पहुंचे आर. हेमंत कुमार ने पीडब्ल्यूडी गेस्ट हाउस में वन, समाज कल्याण, शिक्षा, स्वास्थ्य, प्रोबेशन और एकीकृत जनजाति विकास परियोजना के अधिकारियों से थारू क्षेत्र के गांवों, जनसंख्या और संचालित योजनाओं की जानकारी ली।

इसके बाद वह चंदनचौकी परियोजना क्षेत्र के गांवों में पहुंचे। यहां ग्रामीणों से योजनाओं का लाभ मिलने, शिक्षा और स्वास्थ्य सुविधाओं की स्थिति तथा स्थानीय समस्याओं के बारे में सीधे फीडबैक लिया। निरीक्षण के दौरान अधिकारियों से भी मौके की व्यवस्थाओं की जानकारी ली गई।

स्टेट कोऑर्डिनेटर जनजाति विकास यूके सिंह को नोडल अधिकारी के रूप में भ्रमण में शामिल किया गया है। दोनों अधिकारी खीरी के बाद बहराइच, सोनभद्र और बलरामपुर के जनजातीय क्षेत्रों का भी भ्रमण करेंगे। निरीक्षण के बाद रिपोर्ट भारत सरकार को सौंपी जाएगी।

Source: <https://sanmarg.in/amp/story/india/nhrc-rapporteur-syed-ahmed-baba-saitual-mizoram-drug-addiction>

मिजोरम में नशे के बढ़ते असर पर NHRC की चिंता

Krishna Das Parth

Published: 22nd Sep, 2026 at 11:14 PM

आइजोल : राष्ट्रीय मानवाधिकार आयोग (NHRC) के विशेष प्रतिवेदक सैयद अहमद बाबा ने मंगलवार को मिजोरम के सैतुअल जिले के दौरे के दौरान नशे की लत से प्रभावित लोगों की स्थिति को लेकर चिंता जताई। उन्होंने कहा कि मादक पदार्थों के सेवन से प्रभावित लोगों की समस्याओं के समाधान के लिए प्रभावी हस्तक्षेप, पुनर्वास और आवश्यक सहायता पर ध्यान देने की जरूरत है।

नशे की समस्या के मानवीय पहलू पर जोर

NHRC के विशेष प्रतिवेदक ने अपने दौरे के दौरान नशे की लत से जूझ रहे लोगों और इससे समुदाय पर पड़ रहे प्रभावों को लेकर जानकारी ली। उन्होंने इस समस्या को केवल कानून-व्यवस्था तक सीमित रखने के बजाय इससे प्रभावित लोगों के मानवाधिकार और पुनर्वास से जुड़े पहलुओं पर भी ध्यान देने की आवश्यकता पर जोर दिया। NHRC के अनुसार, विशेष प्रतिवेदकों की जिम्मेदारी मानवाधिकार से जुड़े मुद्दों की जांच, मूल्यांकन और रिपोर्टिंग करना है। आयोग के विशेष प्रतिवेदक संबंधित क्षेत्रों का दौरा कर वहां उभर रही मानवाधिकार संबंधी चिंताओं का आकलन करते हैं और आयोग को अपनी रिपोर्ट एवं सुझाव देते हैं।

सैतुअल में नशीले पदार्थों की चुनौती

सैतुअल जिला म्यांमार और अन्य राज्यों से जुड़ी भौगोलिक स्थिति के कारण नशीले पदार्थों की तस्करी और सेवन की चुनौती का सामना कर रहा है। हाल में जिले में नशीले पदार्थों की तस्करी और उससे जुड़े मामलों को लेकर अधिकारियों ने भी चिंता जताई है। मिजोरम सरकार भी नशे की समस्या से निपटने के लिए कानून, प्रवर्तन और पुनर्वास से जुड़े उपायों पर काम कर रही है। जुलाई 2026 में राज्य सरकार की कोर कमेटी ने नशीले पदार्थों पर नियंत्रण के लिए राज्य-विशिष्ट कानून तैयार करने या मौजूदा कानूनों में संशोधन का प्रस्ताव तैयार करने के लिए एक आयोग गठित करने का निर्णय लिया था। बैठक में पुनर्वास, जागरूकता अभियान और युवाओं को नशे से दूर रखने के उपायों पर भी चर्चा हुई थी। NHRC विशेष प्रतिवेदक का सैतुअल दौरा ऐसे समय हुआ है जब मिजोरम में नशीले पदार्थों की तस्करी और नशे की लत से निपटने के लिए सरकारी और सामाजिक स्तर पर प्रयास तेज किए जा रहे हैं।

Source: <https://hindi.theprint.in/india/sc-lawyer-was-denied-entry-into-hansi-sp-office-in-haryana-for-carrying-phone-now-nhrc-has-stepped-in/1032582/?amp>

फोन साथ रखने पर SC वकील को हरियाणा के हांसी SP ऑफिस में नहीं मिली एंट्री. NHRC ने दिया दखल

पुलिस शिकायत प्राधिकरण ने वकील की शिकायत खारिज कर दी थी. अब राष्ट्रीय मानवाधिकार आयोग ने हरियाणा DGP से 4 हफ्ते में कार्रवाई की रिपोर्ट मांगी है.

सुशील मानव-

22 September, 2026

गुरुग्राम: सुप्रीम कोर्ट के वकील नवीन बामेल के दिमाग में 29 दिसंबर को हरियाणा के हांसी में पुलिस अधीक्षक (SP) के ऑफिस में जाते समय सिर्फ एक बात थी: वह शहर में बढ़ते नशे के इस्तेमाल और उससे जुड़े अपराधों का मुद्दा उठाना चाहते थे, लेकिन वह ऑफिस के अंदर नहीं जा सके.

बामेल अपने वकील दोस्त और हिसार कोर्ट के वकील शुभम घंघस के साथ एसपी के ऑफिस पहुंचे थे. दोनों ने अपना विजिटिंग कार्ड दिया, जिसके बाद उस समय के एसपी अमित यशवर्धन ने उन्हें अंदर बुलाया, लेकिन दरवाजे पर तैनात सुरक्षा कर्मचारियों की एक शर्त थी: उन्हें अपने मोबाइल फोन बाहर छोड़ने होंगे.

बामेल ने मंगलवार को दिप्रिंट को बताया, “मैंने इसका विरोध किया और कहा कि मुझे अधिकारी को अपने मोबाइल से कुछ दिखाना पड़ सकता है, लेकिन वह नहीं माना. जब मैंने उससे अधिकारी से इसकी पुष्टि करने को कहा, तो वह अंदर गया और बाहर आकर बताया कि मुझे अंदर जाकर अधिकारी से मिलने की अनुमति नहीं है.”

करीब नौ महीने बाद यह मामला राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंचा. आयोग ने सोमवार को हरियाणा के पुलिस महानिदेशक को मामले की जांच करने और चार हफ्ते के अंदर कार्रवाई की रिपोर्ट देने का निर्देश दिया.

बामेल के मुताबिक, जब उन्होंने हांसी में अपने मीडिया के दोस्तों से इस घटना के बारे में बात की, तो उन्होंने बताया कि एसपी ऑफिस जाते समय उनसे भी मोबाइल फोन जमा करने को कहा गया था. हालांकि, उन्होंने कहा कि यह नियम तब लागू नहीं किया गया जब एसपी “मीडिया और सोशल मीडिया पर अपने वीडियो बाइट को ज्यादा से ज्यादा दिखाना चाहते थे” और मीडिया के लोगों को अपने फोन अंदर ले जाने की अनुमति थी.

उन्होंने कहा, “मुझे लगा कि एसपी ऑफिस के अंदर फोन ले जाने को लेकर कोई पक्की नीति या नियम नहीं था. वे इसे अपने आदेश की तरह इस्तेमाल कर रहे थे और जब उन्हें सही लगता था, तभी इसकी अनुमति देते थे.”

शिकायत का सिलसिला

अंदर जाने से रोके जाने के अगले दिन बामेल ने हांसी एसपी ऑफिस में लिखित शिकायत दी. उन्होंने पूछा कि कोई अधिकारी सरकारी काम के समय किसी मिलने आए व्यक्ति से मिलने से कैसे मना कर सकता है और किस कानून के तहत स्टाफ को ऑफिस में प्रवेश से पहले लोगों से अपने फोन जमा कराने की मांग करने का अधिकार था. शिकायत दर्ज की गई और उन्हें एक CCTNS नंबर दिया गया. रसीद पर यह भरोसा भी दिया गया था कि 15 दिनों के अंदर कार्रवाई की जाएगी.

CCTNS यानी Crime and Criminal Tracking Network System एक देशभर में इस्तेमाल होने वाला ऑनलाइन प्लेटफॉर्म है. हरियाणा पुलिस इसका इस्तेमाल पुलिस के काम को डिजिटल बनाने के लिए करती है. इसमें एफआईआर दर्ज करना, जांच और चार्जशीट जैसी चीजें शामिल हैं.

बामेल ने कहा, “मेरी शिकायत के लिए मुझे एक नंबर दिया गया था, लेकिन उसका कोई नतीजा नहीं निकला.”

एसपी के ऑफिस की ओर से एक महीने से ज्यादा समय तक कोई कार्रवाई नहीं होने के बाद बामेल ने 2 फरवरी को हरियाणा स्टेट पुलिस कंप्लेंट अथॉरिटी के चेयरपर्सन आर.सी. मिश्रा, IPS (सेवानिवृत्त), को शिकायत भेजी। उन्होंने सुप्रीम कोर्ट के 2006 के प्रकाश सिंह बनाम भारत संघ मामले, (2006) 8 SCC 1 के फैसले का हवाला दिया। इस फैसले में सुप्रीम कोर्ट ने राज्यों को स्वतंत्र पुलिस शिकायत प्राधिकरण बनाने का निर्देश दिया था, ताकि एसपी और उससे ऊपर के रैंक के अधिकारियों के गंभीर गलत आचरण की जांच की जा सके।

बामेल की शिकायत में एसपी ऑफिस के इस नियम की कानूनी वैधता पर सवाल उठाया गया था। उन्होंने कहा कि किसी सरकारी अधिकारी से मिलने की शर्त के तौर पर किसी व्यक्ति से उसका निजी फोन जमा कराने की मांग का हरियाणा पुलिस अधिनियम या किसी अधिसूचित सर्कुलर या स्थायी आदेश में कोई आधार नहीं है। इसलिए यह नियम “खुद बनाया गया, कानून से बाहर और असंवैधानिक” था।

उन्होंने आगे कहा कि बिना किसी लिखित आदेश या कारण बताए मौखिक रूप से उन्हें अंदर जाने से रोकना प्राकृतिक न्याय के सिद्धांत का उल्लंघन था। उन्होंने कहा कि यह घटना इसलिए भी महत्वपूर्ण थी क्योंकि वह सुप्रीम कोर्ट में प्रैक्टिस करने वाले वकील हैं और इससे एक “खतरनाक मिसाल” कायम हुई, जिससे आम नागरिक पुलिस के पास जाने से डर सकते हैं।

12 मार्च को प्राधिकरण ने अपने डिप्टी सुपरिंटेंडेंट के हस्ताक्षर वाले एक पत्र में बामेल को बताया कि उसने उनकी शिकायत की जांच की और पाया कि यह 2007 के हरियाणा पुलिस अधिनियम की धारा 65 के तहत नहीं आती। इस कानून में 2014 में संशोधन किया गया था और इसी धारा के तहत प्राधिकरण को कार्रवाई करने का अधिकार है।

NHRC ने दिया दखल

स्थानीय पुलिस और राज्य की निगरानी करने वाली संस्था, दोनों जगह से कोई कार्रवाई नहीं होने के बाद बामेल दिल्ली में राष्ट्रीय मानवाधिकार आयोग पहुंचे। आयोग ने 3 सितंबर को उनकी शिकायत पर मामला लिया।

21 सितंबर के अपने आदेश में NHRC ने बामेल की ओर से बताई गई घटना को दर्ज किया। इसमें यह भी बताया गया कि जब उन्होंने अपना फोन देने से मना किया, तो स्टाफ ने एसपी से बात की और वापस आकर उन्हें बताया कि उन्हें अधिकारी से मिलने की अनुमति नहीं दी जाएगी। इसके बाद उनका विजिटिंग कार्ड उन्हें वापस कर दिया गया।

आयोग ने इसके बाद हुई घटनाओं को भी दर्ज किया। इसमें दर्ज की गई शिकायत पर कोई जांच रिपोर्ट या कारण बताया गया जवाब नहीं मिला और बाद में राज्य पुलिस शिकायत प्राधिकरण ने शिकायत खारिज कर दी। बामेल ने स्वतंत्र और निष्पक्ष जांच, उनके मुताबिक सरकारी पद के गलत इस्तेमाल के लिए जवाबदेही और प्रभावी समाधान की मांग की थी।

आयोग ने निर्देश दिया कि शिकायत की एक कॉपी ऑनलाइन हरियाणा के पुलिस महानिदेशक को भेजी जाए, ताकि “जरूरी कार्रवाई सुनिश्चित की जा सके”। साथ ही, पत्र मिलने के चार हफ्ते के अंदर कार्रवाई की रिपोर्ट जमा करने को कहा गया। आदेश में खास तौर पर कहा गया कि रिपोर्ट का “अंग्रेज़ी में सही तरीके से अनुवाद” होना चाहिए।

इस बीच, घटना के बारे में पूछे जाने पर यशवर्धन ने कहा कि उन्हें इसकी पूरी जानकारी याद नहीं है। उन्होंने मंगलवार को दिप्रिंट से कहा, “मुझे नहीं पता कि उस दिन हांसी ऑफिस के अधिकारियों ने वकील को अंदर जाने से क्यों और कैसे रोका था। अगर मेरे वरिष्ठ अधिकारी या आयोग मुझसे जवाब देने को कहेंगे, तो मैं रिकॉर्ड चेक करके जवाब दूंगा।”

2018 बैच के आईपीएस अधिकारी यशवर्धन अब हांसी से दूसरी जगह जा चुके हैं। वह फिलहाल पंचकुला में पुलिस मुख्यालय के क्राइम इन्वेस्टिगेशन डिपार्टमेंट में एसपी सिविलरिटी के पद पर तैनात हैं।

Source: <https://newsonair.gov.in/hi/nhrc-chairperson-addresses-meeting-of-representatives-of-seven-affiliated-national-commissions/>

एनएचआरसी अध्यक्ष ने किया सात संबद्ध राष्ट्रीय आयोगों के प्रतिनिधियों की बैठक को संबोधित
News On AIR | सितम्बर 23, 2026 7:55 पूर्वाह्न

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने मानवाधिकारों के संरक्षण और संवर्धन के लिए राष्ट्रीय आयोगों के बीच बेहतर समन्वय की आवश्यकता पर बल दिया है। उन्होंने यह बात कल नई दिल्ली में एन.एच.आर.सी. के सात संबद्ध राष्ट्रीय आयोगों के प्रतिनिधियों की बैठक को संबोधित करते हुए कही। न्यायमूर्ति रामा-सुब्रमणियन ने सभी आयोगों के बीच समन्वय के लिए एक नोडल अधिकारी नियुक्त करने का सुझाव दिया। उन्होंने कहा कि एनएचआरसी उन आयोगों को भी सहयोग दे सकता है, जहां जांच के लिए पर्याप्त संसाधन उपलब्ध नहीं हैं।

श्री रामा-सुब्रमणियन ने भीख मांगने वाली मानसिक रूप से बीमार महिलाओं के पुनर्वास के पर्याप्त उपाय नहीं होने पर चिंता जताई। साथ ही, दिव्यांगजनों के कल्याण से जुड़ी नीतियों की समीक्षा करने और सामाजिक सुरक्षा तथा बीमा सुविधाओं में मौजूद कमियों को दूर करने की जरूरत बताई। इस बीच, मिजोरम के सैतुअल जिले में एन.एच.आर.सी. के विशेष प्रतिवेदक सैयद अहमद बाबा ने मानवाधिकारों के प्रति लोगों में जागरूकता बढ़ाने पर बल दिया।

Source: <https://www.jagran.com/jharkhand/dhanbad-nhrc-to-probe-dhanbad-cisf-benidih-encounter-40382048.html>

बेनीडीह में CISF मुठभेड़ में चार युवकों की मौत की फाइल खुलेगी, NHRC करेगा हिसाब; कई अधिकारी जांच के घेरे में

By Ashish Kumar Ambastha

Edited By: Mritunjay Pathak

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Dhanbad CISF Encounter: धनबाद के बेनीडीह में 19 सितंबर 2022 को हुए सीआईएसएफ मुठभेड़ में चार युवकों की मौत के मामले की जांच के लिए राष्ट्रीय मानवाधिकार आयोग की टीम धनबाद पहुंच रही है।

आशीष अंबष्ठ, धनबाद। Benidih Encounter: बीसीसीएल की बेनीडीह परियोजना में 19 सितंबर 2022 की रात धनबाद सीआईएसएफ के साथ हुई मुठभेड़ में चार युवकों की मौत का चर्चित मामले में जांच को लेकर दिल्ली से टीम आ रही है। इस मामले में बाघमारा थाना में 20 नवंबर 2022 को कांड दर्ज किया गया था।

चार साल बाद 22 सितंबर को राष्ट्रीय मानवाधिकार आयोग की टीम मामले की विस्तृत जांच के लिए धनबाद पहुंच रही है। इस टीम में डीआईजी रैंक के अधिकारी (आईपीएस) गौरव गर्ग, डिप्टी एसपी दुश्यंत सिंह शामिल है। जांच के दौरान चारों मृतकों के परिजनों, घायलों के परिजनों, प्रत्यक्षदर्शियों, वाहन चालक और शिकायतकर्ता से पूछताछ होगी।

तत्कालीन पुलिस-पदाधिकारियों को बयान होगा दर्ज

वहीं तत्कालीन जिलाधिकारी, वरीय पुलिस अधीक्षक, अनुमंडल पदाधिकारी, ग्रामीण पुलिस अधीक्षक और संबंधित थाना प्रभारियों से भी घटना और उसके बाद हुई कार्रवाई के संबंध में जानकारी ली जाएगी। जांच में यदि किसी स्तर पर गंभीर लापरवाही या नियमों की अनदेखी सामने आती है तो संबंधित अधिकारियों और कर्मियों की भूमिका पर सवाल उठ सकते हैं।

ऐसे में जांच के दौरान उस समय की पूरी कार्रवाई की कड़ियां जोड़ने की कोशिश होगी। यदि जांच में किसी अधिकारी या कर्मियों की ओर से गंभीर लापरवाही, नियमों की अनदेखी या प्रक्रिया में गड़बड़ी के प्रमाण सामने आते हैं, तो संबंधित लोगों की जवाबदेही तय हो सकती है। हालांकि, किसी अधिकारी या जवान की जिम्मेदारी अथवा दोष जांच के निष्कर्ष और उपलब्ध साक्ष्यों के आधार पर ही तय होगा।

जांच के लिए पूछताछ से संबंधित दिशा-निर्देश तैयार किए गए हैं। इसके तहत दो अलग-अलग सूचियां बनाई गई हैं। पहली सूची में घटना से प्रभावित नागरिकों को रखा गया है, जबकि दूसरी सूची में तत्कालीन प्रशासनिक एवं पुलिस अधिकारियों तथा मुठभेड़ में शामिल सीआईएसएफ जवानों को शामिल किया गया है।

चारों मृतकों के परिजनों से होगी पूछताछ

जांच की पहली सूची में मुठभेड़ में मारे गए चार युवकों के परिजनों को शामिल किया गया है। इनसे घटना से पहले और बाद की परिस्थितियों तथा मृतकों से जुड़े महत्वपूर्ण तथ्यों की जानकारी ली जाएगी।

मृतकों के नाम

-जलालुद्दीन खान उर्फ शहजाद खान, उम्र 32 वर्ष पिता—असलम खान, निवासी—राथथाड़, कतरास।

- मोहम्मद शमीम अंसारी, उम्र 25 वर्ष पिता—हबीब अंसारी, निवासी—गुंधुसा, हरिहरपुर।

- मोहम्मद अताउल्ला अंसारी उर्फ अतुल अंसारी, उम्र 25 वर्ष पिता—मोहम्मद मुस्लिम अंसारी, निवासी—राथटोड़, बाघमारा।

-- प्रतीम नोनिया, उम्र 29 वर्ष पिता—स्वर्गीय गणेश नोनिया, निवासी—तेलोटांड, बाघमारा।//B//B

घायलों और प्रत्यक्षदर्शियों से भी होगी पूछताछ

जांच के दायरे में घटना में घायल हुए लोगों के परिजनों को भी रखा गया है। इसके अलावा घटना के प्रत्यक्षदर्शियों से घटनाक्रम की जानकारी ली जाएगी।

घटना से संबंधित वाहन संख्या जेएच-10-सीएल-0848 के चालक शंकर रवानी से भी पूछताछ होगी। मामले के शिकायतकर्ता अनूप कुमार को भी जांच के लिए सूचीबद्ध किया गया है। जांच के दौरान यदि कोई अन्य व्यक्ति घटना से जुड़ी महत्वपूर्ण जानकारी वाला पाया जाता है तो उससे भी पूछताछ की जा सकती है।

दूसरी सूची में उस समय धनबाद में पदस्थ रहे कई प्रशासनिक और पुलिस अधिकारियों को शामिल किया गया है। इनमें तत्कालीन जिलाधिकारी, धनबाद, तत्कालीन वरीय पुलिस अधीक्षक, धनबाद, तत्कालीन अनुमंडल पदाधिकारी, धनबाद, मुठभेड़ की जांच करने वाले तत्कालीन ग्रामीण पुलिस अधीक्षक, तत्कालीन बाघमारा थाना प्रभारी, तत्कालीन कतरास थाना प्रभारी, तत्कालीन हर्षनपुर थाना प्रभारी, तत्कालीन अनुसंधानकर्ता शामिल हैं।

तीन सीआईएसएफ जवान भी सूची में

घटना में शामिल सीआईएसएफ के जवानों से भी पूछताछ की जाएगी। सूची में तीन जवानों का नाम और पहचान संख्या दर्ज है। सीआईएसएफ कांस्टेबल अरुण कुमार यादव, सीआईएसएफ उप निरीक्षक दिनेश शर्मा और पिटू कुमार।